

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
ZENICA CARS INDIA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	ZENICA CARS INDIA PRIVATE LIMITED
2.	Date of Incorporation of the corporate debtor	04 May 2007
3.	Authority under which the Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor	U74900HR2007PTC043098
5.	Address of the registered office and principal office (if any) of corporate debtor	<u>REGD. OFFICE:</u> Orchid Centre, Sector - 53 Golf Course Road Gurgaon, Haryana-122001
6.	Insolvency Commencement Date in respect of corporate debtor	22.03.2021 (Order served to IRP on 24.03.2021)
7.	Estimated date of closure of insolvency resolution process	17.09.2021 (180 th day from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajender Kumar Jain IBBI/IPA-001/IP-P00543/2017-2018/10968
9.	Address and e-mail of the interim resolution professional, as registered with the Board	House no.3698/1 , First Floor , Sector 46-C , Chandigarh-160047 E-mail id: _amicusthe@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO-818, 1st Floor, NAC, Manimajra, Chandigarh-160101 E-mail: ZENICACARSCIRP@GMAIL.COM Mobile No.-+91-73470-11150
11.	Last date for submission of claims	07.04.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) – NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1.NA 2.NA 3.NA

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) Not Applicable
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Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh has ordered the commencement of the Corporate Insolvency Resolution Process of the **Zenica Cars India Private Limited** on 22/03/2021.

The Creditors of **Zenica Cars India Private Limited** are hereby called upon to submit their claims with proof on or before 5th April, 2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The **Financial Creditors** shall submit their claims with proof by **Electronic means only**. All other Creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note-1

Form B : for claims by Operational Creditors (except Workmen and employees)
Form C : for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D : for Claims by a workmen and employee
Form E : for Claims by Authorized Representative of Workmen and Employees
Form F : for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contact details in the claim form so that any query regarding claim can be resolved immediately.

Date: 24.03.2021
Place: Chandigarh

Rajender Kumar Jain
(Reg. No IBBI/IPA-001/IP-P00543/2017-2018/10968)
Interim Resolution Professional in the matter of
Zenica Cars India Private Limited